

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 767 OF 2019 IN
DFR NO. 1023 OF 2019**

Dated : 2nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Southern Power Distribution Company of
Andhra Pradesh Ltd. & Anr. ...Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. S.B. Upadhyay, Sr. Adv.
Mr. Anand Kumar Srivastava
Mr. Nishant Talwar
Mr. Shivam Sinha

Counsel for the Respondent (s) : Mr. Aditya Kumar Singh for R-3

ORDER

(IA No. 767 of 2019 – delay in filing)

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 97 days in filing the appeal is condoned. IA is allowed and disposed of accordingly.

DFR No. 1023 of 2019

Admit.

Registry is directed to number the appeal and list the IA for stay on 11.07.2019.

Meanwhile any objections to stay application shall be filed by next date of hearing with advance copy to the other side.

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**